# GAZETTE

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### GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

#### NOTIFICATION

Imphal, the 12th January, 2018

No. 2/78/2017-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on January 12, 2018 is hereby published in the Official Gazette:

## THE MANIPUR (HILL AREAS) DISTRICT COUNCILS (FOURTH AMENDMENT)

ACT, 2017

(MANIPUR ACT NO. 1 OF 2018)

AN

ACT

further to amend the Manipur (Hill Areas) District Councils Act, 1971

BE it enacted by the Legislature of Manipur in the Sixty-eight Year of the Republic of Short title and India as follows:

commencement

- This Act may be called the Manipur (Hill Areas) District Councils (Fourth (1)Amendment) Act, 2017.
  - It shall come into force with immediate effect.
- In section 4 of the Manipur (Hill Areas) District Councils Act, 1971 (hereinafter referred to as the Principal Act) after sub-section (3), the following sub-section shall be added, namely:-

Amendment of section 4

"(4) The members so nominated under sub-section (3) shall have voting rights in all meetings of the District Council to which they are nominated."

3. In sub-section (2) of section 23 of the Principal Act, the following provisos shall be added namely:-

Amendment of section 23

"Provided that no motion for such resolution shall be brought against the Chairman or Vice-Chairman, as the case may be, within one year of his assumption of office as the Chairman or Vice-Chairman, as the case may be, of the District Council.

Provided, further that if a motion for such resolution is defeated, no motion for such resolution shall be brought within a period of one year from the date of such defeat of the motion."

PATIENCE PANMEI, Under Secretary (Law), Government of Manipur.